



2026:AHC:42265

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2820 of 2026

Ashwani Kumar Shukla And 7 Others

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Lavlesh Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Lavlesh Kumar Shukla, learned counsel for the petitioners and Sri Gaurav Singh, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioners is that they are appointed on the post of Auditor in the year 1995 and they superannuated in the year 2024, 2025 and 2026, however, they are not being paid the grade pay of Rs. 5400/- and based upon the same applying the principles of last pay drawn, they are
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioners needs adjudication at the first instance by the first respondent, Additional Chief Secretary Finance Audit Section-1, Government of U.P, Lucknow.
5. To such a submission, learned counsel for the petitioners has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioners to prefer a comprehensive representation along with the self-attested copy of the writ petition before the first respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioners strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the first respondent is of the opinion that the matter is to be decided

by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 25, 2026

Ashu

(Vikas Budhwar,J.)